

deterioration in the law and order situation; whereas you who were responsible for the law and order situation for 2½ years, three years, you had allowed this thing to deteriorate to such an extent that it was not possible on the very next day after assuming office to completely curb it. I assure you on behalf of the Government that every effort will be made to see that the citizens of Delhi will have a peaceful existence in this city. His rights, his property and his person will be protected and in this we will spare no efforts.

**SHRI BAPUSAHEB PARULEKAR:** It is a question of your safety and my safety.

**SHRI R. VENKATARAMAN:** Both of us are involved. Everybody is involved in this. I want the cooperation of all sections of the House at least in some of these things such as the maintenance of law and order situation. I have met almost all the points which have been raised.

*(Interruptions) \*\**

**MR. CHAIRMAN:** Nothing will be recorded. He has replied to all the points. If the House, agrees, I shall now put all the cut motions together to the vote of the House.

*All the cut motions were put and negatived.*

**MR. CHAIRMAN:** Now the question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day

of March, 1980 in respect of the following demands entered in the second column thereof:—

Demand Nos. 2, 4, 6, to 8, 10 to 13, 15, 16, 18, 20 to 23, 26, 27, 29 to 32, 35, 39, 41 to 43, 47, 49, 50, 52, 54, 58, 59, 61 to 63, 67, 68, 70, 71, 75, 77 to 79, 82, 90, 92, 95, 97, 99 and 100.

*The motion was adopted.*

17.21 hrs.

APPROPRIATION BILL,\* 1980

**THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1979-80.

**MR. CHAIRMAN:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1979-80."

*The motion was adopted.*

**SHRI R. VENKATARAMAN:** Sir, I introduce the Bill.

17.23 hrs.

CONTINGENCY FUND OF INDIA (AMENDMENT) BILL

**MR. CHAIRMAN:** We take up the next Bill.

**SHRI CHINTAMANI PANIGRAHI (Bhubaneswar):** I want elucidation on one point. When I spoke on the

\*\*Not recorded.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 30-1-1980.

†Introduced with the recommendation of the President.